

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 1550/17/19]

- (ii) A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Late Annasao Narayan Patil Bahuuddeshiya Sanstha, Maharashtra, for the year 2018-19, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Sanstha.

[Placed in Library. *See* No. L.T. 1292/17/19]

- (c) Annual Report and Accounts of the Mahatma Gandhi Seva Sangh, Parbhani, Maharashtra, for the year 2018-19, together with the Auditor's Report on the Accounts.

- (d) Review by Government on the working of the above Sangh.

[Placed in Library. *See* No. L.T. 1551/17/19]

Notifications of the Ministry of Home Affairs

श्री नित्यानन्द राय: महोदय, मैं भारत तिब्बत सीमा पुलिस बल अधिनियम, 1992 की धारा 156 की उप धारा (3) के अधीन गृह मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (1) G.S.R. 203 (E), dated the 8th March, 2019, publishing the Indo-Tibetan Border Police Force, Engineering Cadre, Group 'A' Posts, Recruitment Rules, 2019.
- (2) G.S.R. 308 (E), dated the 16th April, 2019, publishing the Indo-Tibetan Border Police Force, Judge Attorney General, Additional Judge Attorney General, Deputy Judge Attorney General and Judge Attorney Group 'A' Posts Recruitment and Conditions of Service Rules, 2019.

[Placed in Library. For (1) and (2) *See* No. L.T. 682/17/19]

Report of the CAG of India for the year ended March, 2018-Report No. 12 of 2019

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Pralhad Joshi, I lay on the Table, under clause (2) of Section 19A of the Comptroller and Auditor General's

(Duties, Powers and Conditions of Service) Act, 1971, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India on Assessment of Environmental Impact due to Mining Activities and its Mitigation in Coal India Limited and its Subsidiaries for the year ended March 2018 — Union Government (Commercial) — Ministry of Coal — Report No. 12 of 2019 (Performance Audit).

[Placed in Library. See No. L.T. 1323/17/19]

Report of the CAG of India on Pradhan Mantri Ujjwala Yojana Report No. 14 of 2019

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India on Pradhan Mantri Ujjwala Yojana — Union Government (Commercial) — Ministry of Petroleum and Natural Gas — Report No. 14 of 2019 (Performance Audit).

[Placed in Library. See No. L.T. 1389/17/19]

MESSAGE FROM LOK SABHA

The Constitution (One Hundred and Twenty-sixth Amendment) Bill, 2019

SECRETARY-GENERAL: I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (One Hundred and Fourth Amendment) Bill, 2019, which has been passed by Lok Sabha at its sitting held on the 10th December, 2019, in accordance with the provisions of Article 368 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

REPORT OF COMMITTEE ON GOVERNMENT ASSURANCES

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Hon. Chairman, Sir, I present the Seventy-third Report (in English and Hindi) of the Committee on Government Assurances.
